## 5.3.2012

For Applicant: Sri S.K. Singh For Respondents: Sri M.K. Singh.

On 3.3.2011 i.e. on the very first occasion, it was mentioned in the ordersheet that it would be appreciated if the applicants also file their initial appointment letters alongwith recruitment rules etc. because from the papers filed by them it appears that some of them have come from different streams like compassionate appointment, loyal quota, service commission etc. Again on 9.8.2011 it was reiterated that these documents may be brought on record which would decide the question of maintainability of this O.A. and also the Joint application.

Learned counsel for the applicants says that these papers have been filed alongwith M.P. No. 474 of 2012 on 22.2.2012.

We have gone through it and also Rejoinder Reply filed alongwith it whereby certain appointment orders have been filed. There are as many as 41 applicants in this case, but only 28 appointment orders have been filed to show the stream from which they entered into service. But even these documents have not been filed in a methodical manner and nothing relevant has been said in the Rejoinder Reply to indicate clearly the name of the stream to which rest of the applicants belong. No material has been brought on record even after lapse of one year.

This case is dismissed for non-compliance of the direction and for non-prosecution.

(S.P. Singh)

M(A)

(Justice Alok K Singh)

M(J)

Girich/-

Before the above order could be signed, learned counsel for the applicants states that this case may be dismissed as withdrawn. It is ordered accordingly.

(S.P. Singh)

M(A)

Alokasin (Justice Alok K Singh)

M(J)

Porpuell 2012